

Rep. by Act 35 of 1950.

## Act No. LIX of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 10th September 1948)

An Act further to amend the Indian Cotton Cess Act, 1923.

**W**HEREAS it is expedient further to amend the Indian Cotton Cess Act, 1923 (XIV of 1923), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Indian Cotton Cess (Amendment) Act, 1948.

2. **Amendment of section 3, Act XIV of 1923.**—In sub-section (1) of section 3 of the Indian Cotton Cess Act, 1923 (XIV of 1923) (hereinafter referred to as the said Act), for the words "two annas" and "six pies" the words "four annas" and "one anna" shall be substituted respectively.

3. **Amendment of section 4, Act XIV of 1923.**—In section 4 of the said Act,—

(a) for items (viii), (ix) and (x) the following items shall be substituted, namely:—

"(viii) nine persons nominated by the Central Government to represent the cotton growing industry, of whom two shall be nominated to represent the industry in Madras, two to represent the industry in Bombay, two to represent the industry in the United Provinces, two to represent the industry in the Central Provinces and Berar, and one to represent the industry in East Punjab;

(ix) seven persons nominated respectively by the Governments of the following Acceding States, namely, Mysore, the United State of Gwalior, Indore and Malwa (Madhya-Bharat), the United State of Rajasthan, the United State of Vindhya Pradesh, the Patiala and East Punjab States Union, the United State of Kathiawar (Saurashtra) and Baroda; and"; and

(b) item (xi) shall be renumbered as item (x).

4. **Amendment of section 12, Act XIV of 1923.**—In sub-section (2) of section 12 of the said Act, after the words "in India", the words "or for the improvement and development of the methods of growing, manufacturing and marketing of Indian cotton" shall be inserted.

5. **Repeal of section 12A, Act XIV of 1923.**—Section 12A of the said Act shall be omitted.

Price anna 1 or 1½.